

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

ON THE 24th OF JUNE, 2024

MISC. CRIMINAL CASE No. 23133 of 2024

(RAJA @ BITANA SEN

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

*(APPLICANT BY SHRI ASEEM DIXIT- ADVOCATE; STATE/RESPONDENT
BY SHRI SOURABH SONI - PANEL LAWYER; AND COMPLAINANT BY SHRI
JAGDISH PRASAD SINGROL - ADVOCATE)*

ORDER

This first bail application under Section 439 of the Cr.P.C. is filed on behalf of applicant - Raja @ Bitana Sen under Section 439 of Cr.P.C., who is in custody since 08.05.2024 in connection with Crime No.241/2024 registered at Police Station - Gadhakota, district - Sagar, MP for the offences punishable under Sections 307, 294, 323 and 324/34 of the IPC.

It is submitted by the learned counsel for the applicant that there are only general and omnibus allegations against the present applicant. Investigation is complete. No further custodial interrogation of the applicant is required in the matter. It is further submitted that the applicant is in custody since 08.05.2024 and trial will take time for its conclusion, therefore, prayer is made to enlarge the applicant on bail

Learned Panel Lawyer for the State, on the other hand, opposes the prayer for grant of bail and submits that about ten criminal cases are registered against the applicant but he admits that most of them pertain to Gambling Act, etc.

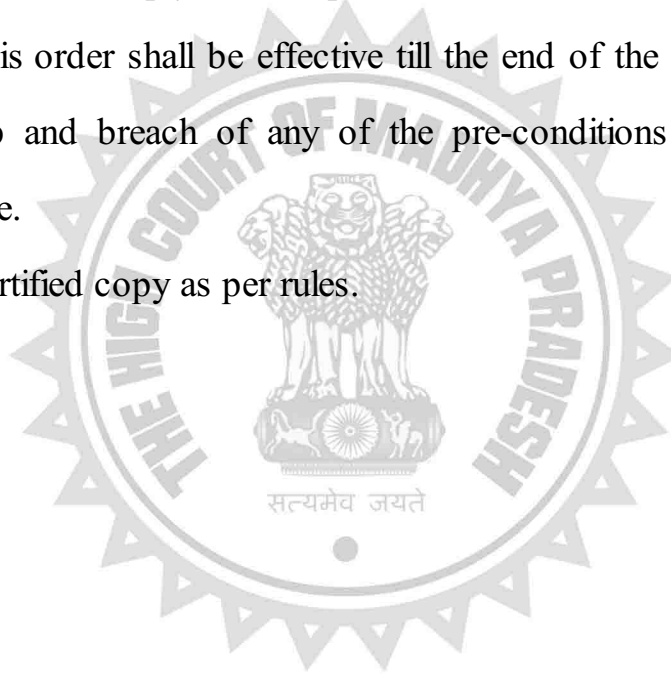
Taking into consideration the fact that investigation is complete, charge-

sheet is filed and also considering the fact that trial will take time for its conclusion, without commenting anything on merits of the case, this bail application is allowed.

It is directed that applicant- **Raja @ Bitana Sen** be released on bail on his furnishing a personal bond to the tune of **Rs.50,000/- (Rupees Fifty Thousand only)** with two solvent sureties in the like amount to the satisfaction of the learned trial Court to appear before the said Court on the dates given by the concerned Court during pendency of trial. It is further directed that the applicant shall comply with the provisions of Section 437(3) of the Cr.P.C.

This order shall be effective till the end of the trial, however, in case of bail jump and breach of any of the pre-conditions of bail, it shall become ineffective.

Certified copy as per rules.



(VIVEK AGARWAL)
V. JUDGE

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